

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH - COURT NO. 1

SERVICE TAX APPEAL NO. 50952 OF 2018

(Arising out of Order-in-Appeal No. 05-06(NG)ST/JPR/2018 dated 03.01.2018 passed by the Commissioner (Appeals), NCR Building, C-Scheme, Jaipur-302 005)

M/s Y2K Engineers

Monark Residency, D-227-A
Shop No. 2, Tulsi Marg, Banti Park
Jaipur – 302 006

..... **Appellant**

VERSUS

**Commissioner of Central Excise & Customs
and CGST**

NCR Building, C-Scheme, Statue Circle
Jaipur

..... **Respondent**

APPEARANCE:

NONE for the Appellant

Shri Rajeev Kapoor, Authorised Representative of the Respondent

**CORAM : HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MS. HEMAMBIKA R PRIYA, MEMBER (TECHNICAL)**

FINAL ORDER NO. 50617/2023

DATE OF HEARING/DECISION : May 02, 2023

JUSTICE DILIP GUPTA :

Learned authorized representative appearing for the Department states that a certificate in Form-IV has been issued to the appellant regarding full and final settlement of the tax dues. The appeal, therefore, stands dismissed as withdrawn.

(Dictated & pronounced in open Court)

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(HEMAMBIKA R. PRIYA)
MEMBER (TECHNICAL)**